



HIDAYATULLAH NATIONAL LAW UNIVERSITY

RAIPUR

Organises

International Conference on

GREEN GOVERNANCE, CLIMATE JUSTICE, TRADE & ENVIRONMENTAL RIGHTS *Constitutional & Legal Perspectives*

Mode: Online

5th June, 2024 (Wednesday)

under the aegis of

SCHOOL FOR LAW & PUBLIC POLICY

Centre for Environmental Laws

SCHOOL FOR LAW & GOVERNANCE

Centre for Constitutional Law & Federalism

SCHOOL FOR LAW & TECHNOLOGY

Centre for WTO-WIPO Studies



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HNLU Raipur

ABOUT HNLU

Hidayatullah National Law University (HNLU) is a premier institute for legal education and research and is in its 21st year of establishment. The University's motto, धर्म संस्थापनार्थम् translates to 'for the sake of establishing the primacy of laws of eternal values.' In line with this ethos, HNLU strives to provide advanced legal education that shapes students into more than just legal professionals; it instils in them a profound responsibility to contribute to society.

In recent years, the university has introduced a series of seminal initiatives, such as Lex Osmose, Ex-Arca, HNLU Press, Sui Generis, HEXA, HAAI and R-Has. The Research-Hub and Spoke (R-HaS) constitutes Five Hubs structured as School for Law & Technology, School for Law & Public Policy, School for Law & Humanities, School for Law & Business and School for Law & Governance. Each School has five dedicated Research Centres. This Conference is being organised under the aegis of the following three centres of school.

ABOUT THE CENTRE FOR ENVIRONMENTAL LAWS

The Centre for Environmental Laws undertakes research on domestic and international environmental laws. The Centre focuses on the policy issues which will ultimately impact various segments of citizens of their socio, political, economic, and legal rights. It aims at research on the legislative-judicial interface of policymaking and its impact on citizens.

ABOUT THE CENTRE FOR CONSTITUTIONAL LAW & FEDERALISM

The Centre for Constitutional Law & Federalism undertakes research and analytical studies on constitutional governance, the rule of law and citizen's rights. The Centre focuses on a comparative analysis of constitutional developments and its relevance in the Indian context. It also aims at research in federalism and local body governance.

ABOUT THE CENTRE FOR WTO-WIPO STUDIES

The Centre for WTO-WIPO Studies promotes research and analysis on international trade policies and IPRs within the framework of the WTO and WIPO. It aims to advance knowledge in these crucial domains, facilitate informed policymaking, and promote global cooperation to address interconnected issues.

ABOUT THE CONFERENCE

The international dimensions of the climate change debate have reached an unparalleled level because of various peculiar and complex issues associated with it. This may be an environmental issue for some people because of its impact on different components of the environment, for others, it can be mostly about equity and justice, and for remaining people, it may be principally an economic and technical challenge. In India, the real challenges of effectively engaging with the different issues of climate change debates are further augmented for both pragmatic as well as political reasons. It is pragmatic as India is continuously facing huge and instant challenges of invigorating its citizens out of poverty within a certain timeline by providing real access to certain basic needs, such as education, health, water, energy, and sanitation. Another big challenge for our country is to address the governance challenges of removing the problems of corruption and communal tensions. If we make a comparison, climate change appears less instant and less certain. Politically, we have been arguing to depend on the principle of “Common but Differentiated Responsibility and Respective Capabilities (CBDR)” and hence we should not be asked to be at the forefront when matter comes to solve it by stabilizing the Greenhouse Gases.

India has an impressive record of grassroots environmental movements and deep historical traditions of environmental care. But despite this, our environment has been degrading day by day

to a level which can't be restored. Everyone wants to protect and improve its quality. But we miserably failed to translate these sentiments into a determinate plan for environmental action, which is the real need of the hour. Hence the gap between high rhetoric and implementation remains significant.

Environmental constitutionalism is a concept that is concerned with the constitutional protection of the environment. It is an extensive concept encompassing rights as well as duties of the State and individuals. Several national Constitutions incorporate environmental rights, environmental duties of the State, and environmental duties of individuals. The concept of environmental constitutionalism refer to a symbiotic relationship between environmental rights, on the one hand, and environmental duties of the State and individuals on the other.

The conference also seeks to serve as a platform to explore innovative solutions, policies, and practices by which environment can be protected and improved. These discussions will be relevant at all levels, i.e., the global, national and local levels, emphasizing the need for a comprehensive and inclusive approach to the broader goal of achieving the mandate of sustainable development.

In commemorating the World Environment Day on coming 5th June 2024, it becomes increasingly crucial and relevant to discuss and explore on this pious day about the various dimensions of the theme of this Conference. It also seeks to inspire action and foster collaboration, ultimately striving for a world where climate justice and sustainable development are universally respected, protected, and achieved.

SUB THEMES

-  Global Climate Policy and National Regulations
-  Constitutional Frameworks for Environmental Protection
-  Judicial Activism and Environmental Adjudication
-  Federalism and Environmental Governance

- International Principles for Environmental Protection
- International Law vis-à-vis Climate Justice & Environmental Rights
- Mitigation Measures for Combating Climate Change
- Adaptation Strategies in the Corporate & Agriculture Sectors
- Trade, Food Security, and Environmental Rights
- Green Trade and Sustainable Development Goals
- Corporate Accountability & Environmental Regulation & Trade
- Climate Feminism and Climate Justice
- Climate Finance and Global Negotiation
- Climate Technology and Capacity Building
- Relevance of Renewable Energy and Sustainability
- Indigenous Rights and Environmental Justice
- Public Participation in Environmental Decision-Making
- Traditional Knowledge & Indigenous Peoples vis-à-vis Climate change

NOTE: The sub-themes are only suggestive areas and are not exhaustive. Research papers that are not covered under the abovementioned sub-themes but have relevance in the thrust area of the conference may also be submitted.

CALL FOR PAPERS

We invite original research papers from academicians, professionals, practitioners, researchers, students of law, social sciences, and other stakeholders.

SUBMISSION GUIDELINES

For abstract

The abstract should not exceed 300 words (inclusive of 5 keywords) and must be accompanied by a brief bio-note (in 60 words) of the author indicating his/her email ID, contact number, designation, and official address.

The abstract should be in the following format:

- ⬡ Times New Roman, Font Size 12 & Line spacing 1.5, Justified.
- ⬡ 1-inch margins on all the four sides.
- ⬡ Submissions are to be made in MS Word format only.

The abstract must identify a research problem clearly to be discussed by the author in the full paper, and the particular theme of the conference associated with the paper.

File name of abstract should be as follows:

Full Name_title of the abstract, e.g., if author's name is Manish Kulkarni then the file name should be Manish Kulkarni_title of the abstract. The abstracts can be submitted through following link/QR:

<https://forms.gle/DZytmzXPrb78ygbx8>



Registration and Full paper submission

Selected candidates shall be intimated separately along with a link for full paper submissions and link for the payment of the registration fee.

The word limit for a full research paper along with an abstract is 3000-6000 words (excluding footnotes), which must be submitted in MS Word format.

Font: Times New Roman, Font Size: 12, Line spacing: 1.5, A4 size paper with 1" margin on all sides. For citation, the author is required to follow the Bluebook mode of citation/ILI citation. The final paper should mandatorily have the conclusion and suggestions made by the author(s). The language of submissions should preferably be English.

For Publication of Papers

- ⬡ Selected research papers may be published in an edited book by a reputed publisher having an ISBN.
- ⬡ The submitted papers shall be checked by the organising committee through a similarity software and it should not be more than 10%.
- ⬡ Selection for paper presentation in the conference does not entitle the presenters for publication of paper in the edited book.

IMPORTANT DEADLINES

Last date for Abstract Submission

27th May 2024

Intimation of Abstract Acceptance

28th May 2024

Registration Deadline

31st May 2024

Submission of Full Paper

1st June 2024

Date of Conference

5th June 2024

REGISTRATION FEE

International participant

: USD 25

Academicians/Professionals

: INR 1000

Research Scholars

: INR 750

Students

: INR 500

Participation without presentation

: INR 300

Note:

Co-authors up to a maximum of two is allowed but co-authors are required to register and make the payment of registration fee separately.

Registration fee is payable only after the acceptance of abstract.

The Registration fee paid by the participants shall not be returned.

Registration fee will be exempted from the Students, Ph.D. Scholars & Faculty of HNLU.

All the registered paper presenters and participants will be provided E-Certificates.

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